

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 115**  
**(IB)-771(PB)/2018**

**IN THE MATTER OF:**

Capri Global Capital Ltd. .... Applicant/petitioner  
v.  
Value Infratech India Pvt. Ltd. .... Respondent

**SECTION : UNDER SECTION 7 OF THE IBC, 2016 (LIQ.)**

**Order delivered on 03.01.2022**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

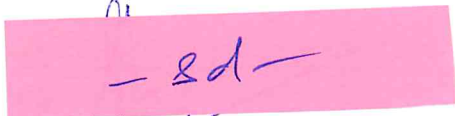
**PRESENT**

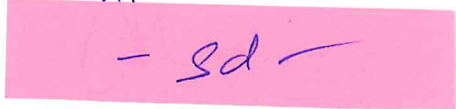
For the Petitioner: None appeared  
For the Respondent(s): None appeared

**ORDER**

There is no representation either from the petitioner or from the respondents.

In the interest of justice, hearing is adjourned to 23.02.2022.

  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**